

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 80(ND)/2012  
CA NO.

**CORAM:**

**PRESENT: CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**SH. S. K. MOHAPATRA**  
**Hon'ble Member (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016**

**NAME OF THE COMPANY:** Prinic Sagar Jasiya & Anr.

V/s.

M/s. Shakti Spinner Ltd.


**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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**Order**

The matter has been transferred from Court No. II and fixed for proper orders.

List on 04.10.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)

12<sup>th</sup> August, 2016  
(P.K. Sud)

**C.P No. 80(ND)/2012**  
**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

7<sup>th</sup> Floor, Block-3  
C.G.O Complex, Lodhi Road,  
**New Delhi-110003.**

Date: - 12.08.2016

To

Manjeet Singh  
Deputy Official Liquidator  
National Company Law Tribuna  
Chandigarh Bench

Subject:- Transfer of original record in the matter of Mr. Prinic Sagar Jasiya & Anr.  
V/s. M/s. Shakti Spinner Ltd. In C.P NO. 80(ND)2012.

Sir,

I am to refer to the order passed by the New Delhi Bench on 12.08.2016, to transfer the above stated record in the matter of Mr. Prinic Sagar Jasiya & Anr. V/s. M/s. Shakti Spinner Ltd. In C.P No. 80(ND)/2012 to the Chandigarh Bench as the territorial jurisdiction falls with the Chandigarh Bench. Therefore, the record is bening sent through Shri Anil Kumar, L.D.C., Chandigarh Bench, who is on official tour at Delhi.

Yours faithfully,

*Vikram Singh*  
12/8/2016

(Vikram Singh)  
Deputy Director

<b>C.L.T., CHANDIGARH</b>	
No.	53
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No.	
Date	
nk's Name	
For Rs	
Hand and Draft Removed	
Sign. of counter clerk	<i>[Signature]</i>

*[Signature]*